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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: this the 13th day of OCTOBER 2008

Original Application No.327 of 2006

Hon'ble Mr. A.K. Gaur, Member (J)

1. Smt. Gyatri Devi, W/o late Ratan Lal, R/o Anand Nagar Kali Mohal, Mughalsarai, Distt: Chandauli.
2. Rajesh Roy, S/o late Ratan Lal, R/o Anand Nagar Kali Mohal, Mughalsarai, Distt: Chandauli.

...Applicants

By Adv : Shri S.K. Dey and Shri S.K. Mishra

Versus

1. Union of India, through G.M. R. Riy., 17 Netaji Subhash Road, Calcutta.
2. The Chief Commercial Manager (Catering), E. Rly. Calcutta.

...Respondents.

By Adv : Sri P.N. Rai

ORDER

Heard Shri S.K. Mishra, learned counsel for the applicant and Shri S.P. Mishra brief holder of Shri P.N. Rai, learned counsel for the respondents.

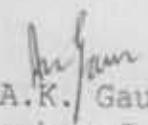
2. Learned counsel for the applicant contended that against non payment of settlement dues i.e. family pension etc., and for compassionate appointment, the applicant has already preferred detailed representations before the competent authority on 01.09.2005 and 04.10.2005 (Annexure A-2 and A-3), but the respondents have not paid any heed to the said

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representations. Learned counsel for the respondents does not dispute this factual aspect of the matter.

3. Having heard parties counsel, I hereby direct the competent authority to consider and decide of the pending representations of the applicant dated 01.09.2005 and 04.10.2005 (Annexure A-2 and A-3) by a reasoned and speaking order taking into consideration all the grounds taken in the representation and also treating this OA as a part of the representation, within a period of three months from the date of communication of this order.

4. In view of the above the OA is disposed of. No cost.


(A.K. Gaur)
Member J

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